NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

TP No. 47/NCLT/AHM/2017 (New) High Court of Gujarat CP No. 442/2016 c.w. CA 409/2016 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017

Name of the Company:

Dispo Dyechem Pvt Ltd.

Section of the Companies Act:

Sections 391-394 of the Companies Act, 1956;

230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. YUVRAJ THAKORE Advocate Petitioner L'. Makore.

ORDER

Learned Advocate Mr. Yuvraj Thakore present for Petitioner.

Dispo Dyechem Pvt Ltd (Transferor Company) filed Company Petition no. 442/2016 before the Hon'ble High Court of Gujarat seeking sanction of amalgamation of Dispo Dyechem Pvt Ltd (Transferor Company) with Amarjyot Chemical Ltd. (Transferee Company).

The Hon'ble High Court of Gujarat by its order dated 29.09.2014 made in CP 442/2016 fixed the date of hearing as 11.11.2016.

Hon'ble High Court of Gujarat by its order dated 10.02.2017 transferred CP 442/2016 to this Tribunal and the same is renumbered as TP 47/2017.

Heard arguments of learned Counsel for petitioner.

Learned Counsel for petitioner contended that already publication of notice was made in the newspaper and notice already given to Regional Director as per the order of Hon'ble High Court of Gujarat dated 29.09.2016.

However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016.

This Tribunal passed the following order: -

- 1) Date of hearing fixed as 23.05.2017
- 2) Petitioner is directed to publish notice in the newspaper in which already publication has been made, informing the date of hearing with specific mention that it is in continuation of public notice issued as per the order of the Hon'ble High Court Gujarat dated 29.09.2016 publication of notice shall appear at least 10 ten days before the date of hearing fixed.
- 3) Petitioner is directed to serve notice to following statutory authorities:
 - a. Central Government through Regional Director.
 - b. Registrar of Companies, Gujarat
 - c. concerned Income Tax Authorities.
 - d. Official Liquidator
 - e. Reserve Bank of India,
 - f. Competition Commission of India

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4) Petitioner (Transferor Company) is directed to issue individual notices at least 10 days before date of hearing to equity shareholders, secured and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing. Petitioner shall file proof of service in respect directions 1 to 3 before this Tribunal.

List the matter on 23.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 12th day of April, 2017.